

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.15/2011**

Sub: Determination of transmission tariff from anticipated date of commercial operation to 31.3.2014 for 2 Nos of 220 kV bays at Fatehabad sub-station associated with Northern Region System Strengthening Scheme-XIII of Northern Region in Northern Region for the period 2009-14.

Date of hearing : 12.7.2011

Coram : Dr. Pramod Deo, Chairperson.  
Shri S.Jayaraman, Member  
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondent : Haryana Power Purchase Centre, Panchkula.

Parties present : 1. Shri S.S Raj, PGCIL  
2. Shri M.M Mondal, PGCIL  
3. Shri Rajeev Gupta, PGCIL

**Record of Proceedings**

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of transmission tariff for 2 Nos of 220 kV bays at Fatehabad sub-station (hereinafter referred to as 'the transmission asset') associated with Northern Region System Strengthening Scheme- XIII (hereinafter referred to as the 'transmission scheme') of Northern Region in Northern Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as 'the 2009 regulations').

2. The representative of the petitioner submitted that the transmission asset was commissioned on 1.7.2010. Accordingly, PGCIL is entitled for 0.5% additional Return on Equity (ROE) as per the 2009 regulations as the bays has been completed within the time line specified in the 2009 regulations. The representative of petitioner further submitted that as per the Appendix-II of the 2009 regulations, in case of scheme having combination of various types of projects, the qualifying time schedule of the activity having maximum time period shall be considered for the scheme as a whole. In line with 2009

regulations, the time line for this project is same as specified for 400 kV D/C Quad transmission line i.e 32 months from the date of investment of approval.

3. In response to the query of the Commission as to whether any time line has been specified in the 2009 regulations with regard to the construction of additional bay in existing sub-station, the representative of the petitioner submitted that time line has been specified for the new sub-station only and the petitioner has considered a period of 32 months as per the maximum time line specified for the element under the scheme.

4. The Commission directed the petitioner to submit the following details/documents on affidavit, with advance copy to the respondents, latest by 29.7.2011:

- (i) Proper justification for claiming additional ROE in accordance with the 2009 regulations;
- (ii) How the transmission asset would be useful and fulfill the objective under the transmission scheme, even if the other elements are not commissioned; and
- (iii) Status of commissioning of other elements under the transmission scheme.

5. Subject to above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)